

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGSWRIT PETITION(S)(CRIMINAL) NO(S). 234/2020

RAJUBALA DAS

Petitioner(s)

VERSUS

UNION OF INDIA &amp; ANR.

Respondent(s)

(IA No. 160105/2024 - APPROPRIATE ORDERS/DIRECTIONS, IA No. 70950/2021 - CLARIFICATION/DIRECTION AND IA No. 160122/2024 - INTERVENTION/IMPLEADMENT AND IA NO.202498/2024 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 04-11-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Mr. Colin Gonsalves, Sr. Adv.  
Mr. Kamran Khwaja, Adv.  
M/S. Kings And Alliance LLP, AOR

For Respondent(s) Mr. K M Nataraj, A.S.G.  
Mr. Kanu Agrawal, Adv.  
Mr. Vatsal Joshi, Adv.  
Mrs. Swati Ghildiyal, Adv.  
Mr. Balaji Srinivasan, Adv.  
Mr. Akshay Amritanshu, Adv.  
Ms. Sweksha, Adv.  
Mr. Arvind Kumar Sharma, AOR

Mr. Shuvodeep Roy, AOR  
Mr. Saurabh Tripathi, Adv.  
Mr. Deepayan Dutta, Adv.

Dr. Aditya Sondhi, Sr. Adv.  
Mr. Talha Abdul Rahman, AOR  
Mrs. Rupali Samuel, Adv.  
Mr. M. Shaz Khan, Adv.  
Mr. Anubhav Kumar, Adv.  
Mr. Sudhanshu Tewari, Adv.  
Mr. Faizan Ahmad, Adv.  
Mr. Hemant Karnany, Adv.  
Mr. Shariq Ahmed, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

We have perused the report dated 24<sup>th</sup> October, 2024 submitted by the team constituted by the Assam State Legal Services Authority (ASLSA). To say the least, the condition of the Detention Camp is far from being satisfactory. Even basic amenities are lacking as can be seen from the detailed report submitted by the team constituted by the ASLSA.

We direct the Secretary in charge of the concerned department of the State of Assam to immediately make a visit to the Detention Camp, hold a meeting with all the concerned Authorities and ensure that all facilities are in place in the Detention Camp within a maximum period of one month from today. Even the Secretary of the ASLSA shall also be invited to attend the meeting.

A comprehensive affidavit shall be filed by the Secretary of the concerned department of State of Assam within a period of one month from today which shall be considered on 9<sup>th</sup> December, 2024.

As regards the aspect of deportation, Shri K.M. Nataraj, learned ASG, states that an affidavit has been filed on behalf of Union of India. Copies thereof be supplied to the parties. The Court will hear the Union of India and the learned counsel for the petitioner on the aspect of deportation on 9<sup>th</sup> December, 2024.

(ASHISH KONDLE)  
COURT MASTER (SH)

(AVGV RAMU)  
COURT MASTER (NSH)